

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

R.A. No. 53/98 in
O.A. No. 920/96.

Dt. of Decision : 27-11-98

G.V. Ratnakar

vs

The Chief General Manager,
Telecommunications, A.F.,
Circle, Hyderabad-1 (Rep. UOI)



..Applicant.

..Respondent.

Counsel for the applicant : Mr. N.R. Srinivasan

Counsel for the respondent : Mr. V. Rajeswara Rao, Addl. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI BIS. JAI PARAMESHWAR : MEMBER (JUDL.)

CRDER

CRAL CRDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr. N.R. Srinivasan, learned counsel for the applicant and Mr. V. Rajeswara Rao, learned counsel for the respondent.

2. The applicant now submits that there were vacancies earlier to 8-2-96 and those vacancies are not filled by following the earlier Recruitment Rules. The order dated 24-8-98 in para 4(b) is very clear. That reads as follows:-

"If the vacancies were created after the crucial date i.e., 8-2-96, then the amended rules should be pressed for filling up those vacancies."

If this direction is not followed, the remedy for the applicant lies elsewhere, not by review application. He may take such remedy after suitably approaching the respondents in this connection and if the respondents failed to hear his request. We see no reason to review this judgement.

3. Hence, the RA is dismissed. No costs.

RECORDED

1/11/98